

**O.I.H**

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 468  
TO BE ANSWERED ON JULY 22, 2021  
AMENDMENTS IN GUIDELINES FOR PMAY**

**No. 468. SHRI RAMCHARAN BOHRA:**

**Will the Minister of HOUSING AND URBANAFFAIRS be pleased to state:**

- (a) whether the guidelines of housing scheme for urban affairs under Pradhan Mantri Awas Yojana have been amended and if so, the details thereof;**
- (b) whether rationale behind this amendment is to increase the coverage of the scheme; and**
- (c) if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI KAUSHAL KISHORE)**

**(a): Yes Sir. Since the launch of the Pradhan Mantri Awas Yojana-Urban (PMAY-U) in June, 2015 some amendments have been made in the Scheme Guidelines from time to time. These amendments include change in size of carpet area and definition of beneficiary family, inclusion of Notified Planning / Development Areas under the Scheme, launch of Credit Linked Subsidy Scheme (CLSS) for Middle**

**...2/**

**Income Group (CLSS for MIG) and its extension from time to time, inclusion of State Bank of India as Central Nodal Agency for CLSS, etc.**

**(b)&(c): Para 2.1 of the PMAY-U Scheme Guidelines was amended to enhance the coverage area under the scheme and now it reads as under:**

**“All the statutory towns as per Census 2011 and towns notified subsequently including Notified Planning/ Development Areas shall be eligible for coverage in the Mission.**

**Areas falling within Notified Planning/ Development area under the jurisdiction of an Industrial Development Authority/ Special Area Development Authority/ Urban Development Authority or any such Authority under State legislation which is entrusted with the functions of urban planning and regulations shall also be included for the coverage under PMAY-U”.**

**\*\*\*\*\***